

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2147/98

New Delhi: this the 16<sup>th</sup> day of August, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A) &

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Shyam Singh,  
S/o Shri Bhule Ram,

Chowkidar,  
Planning Circle,  
Central Water Commission,  
N.H.-I V,  
Faridabad (Haryana)

..... Applicant.

(By Advocate: Shri K.L.Bhandula)

Versus

1. Secretary to  
the Govt. of India,  
Ministry of Water Resources,  
Shram Shakti Bhawan,  
New Delhi-001.

2. Chairman,  
Central Water Commission,  
Sewa Bhawan,  
R.K.Puram,  
New Delhi -0066.

3. Chief Engineer,  
Upper Jamuna Circle,  
Kaliandi Bhawan,  
Kutwaria Sarai,  
New Delhi.

4. Superintending Engineer,  
Planning Circle,  
Central Water Commission,  
NH-I V,  
Faridabad (Haryana)

..... Respondents.

(By Advocate: Shri A.K.Bhardwaj )

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant prays that his request for voluntary retirement dated 27.5.98 (Annexure-II) be disregarded and he may not be treated as voluntarily retired on 31.8.98.

2. Heard both sides.

3. It is not denied that applicant has been taken back on duty on 7.2.99, by cancelling the order accepting his voluntary retirement, the intervening period has been regularised and applicant had been paid salary for the same.

4. During hearing applicant's counsel Shri Bhandula asserted that applicant had submitted his request for voluntary retirement in disgust at the harassment being meted out to him, and also asserted that after being taken back on duty, applicant had now been transferred out of Delhi as a part of the continuing harassment. In this connection, Shri Bhandula submitted that applicant was an ex-serviceman who had always served the department with integrity and diligence.

5. As the order accepting applicant's voluntary retirement has been cancelled and the intervening period has been regularised, no orders on that score need to be passed by the Tribunal.

6. However, in regard to applicant's complaint of harassment, & transfer out of Delhi as a part of that harassment, we trust that if he represents to the authorities, the same will receive due attention at an appropriately senior level.

7. The O.A. is disposed of accordingly. No costs.

*Kuldeep*  
( KULDIP SINGH )

MEMBER(J)

*Antulig*  
( S.R. ADIGE )  
VICE CHAIRMAN(A).

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